NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.117/Chd/CHD/2017

Hajura Singh Bhim Singh

... Petitioner

Vs.

Best Foods Ltd.

...Respondent/Corporate Debtor

Present:

Mr.Deepankur Sharma, Advocate for the Petitioner.

None for the respondent

Learned counsel for petitioner submits that proof of delivery of the

copy of petition and entire paper book to the respondent-corporate debtor has

been filed at Annexure A-18. Learned counsel further submits that the tracking

report has been filed showing that the postal article was received back and was

lying in the Nodal Office, Chandigarh of the postal authorities. Learned counsel

has handed over the returned envelopes and the same be taken on record.

Notice of this petition to the respondent-corporate debtor for

22.12.2017. Notice be sent along with copy of petition with entire paper book

immediately by speed post and at the email address available on the master

data of the corporate debtor, 'Dasti' as well. Petitioner shall file affidavit of

service at least one day before the date fixed.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

December 13, 2017